

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 222 OF 2015

Dated : 18th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Chhattisgarh State Power Generation Co. Ltd. ...Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

ORDER

Admit. Issue notice. Ms. Swapna Seshadri takes notice on behalf of the State Commission and seeks four weeks time to file reply. She may file the same on or before 16.12.2015 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 30.12.2015 after serving copy on the other side.

List the matter on **18.01.2016**.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/mk